

NATIONAL COMPANY LAW TRIBUNAL

COURT-I, MUMBAI BENCH

Item 4

CA 107/2022 in C.P. 3638/MB/2018

CORAM:

SH. K.K. VOHRA

JUSTICE P. N. DESHMUKH (Retd.)

HON'BLE MEMBER (T)

HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **16.03.2022**

NAME OF THE PARTIES: - **Union of India**

V/s

**Infrastructure Leasing & Financial Services
Ltd & Ors**

Appearance (via video-conference):

For the Applicant : Mr. Ashish Kamat with Mr. Adarsh
Saxena, Advocates

For Union of India : Mr. Aditya Sikka, Advocate

Sections 241-242 of the Companies Act, 2013

ORDER

CA 107

This Application is taken out to place on Record order of the Hon'ble NCLAT dated 03.03.2022 in IA 576 & 599 of 2022 wherein it was directed to consider and disposed of 10 Applications (pg 123 to 125 of the Application) at an early date preferably before 31.03.2022. We have taken note of the Hon'ble NCLAT order. It is learnt that these 10 Applications are listed for hearing on 23.03.2022.

Ld. Advocate Mr. Ashish Kamat, appearing in one of the Applications bearing CA 296 of 2021 submits that this Application be listed on priority on

21.03.2022. However, since this Court is already seized with other part heard matters, there is no scope to prepone the date of this Application.

Applicant submits that as all the Applications are listed for hearing on 23.03.2022, on that date Applicant shall assist the Court to segregate the matters thereby establishing priority to be given to the Applications to be heard and disposed of. Applicant submits that Applications are listed in priority in Para (c) of the Application. In that view of the matter, Applications shall be heard in the same sequence according to the availability of time in view of the fact that Court – 1 is sitting only in the first half of the day.

Accordingly, Application bearing **CA No. 107 of 2022 is disposed of in above terms.**

Sd/-

K.K. VOHRA
Member (Technical)

Vedant

Sd/-

JUSTICE P. N. DESHMUKH
Member (Judicial)